

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
30-04-2024 AT 10:30 AM**

**CP(IB) No. 37/9/HDB/2018  
AND  
IA (IBC) 1087/2022 in CP(IB) No. 37/9/HDB/2018  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Harindera Cargo Carriers Pvt Ltd

**...Operational Creditor**

**AND**

Aster Building Solutions Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1087/2022**

**Order on the memo dated 05.04.2024, (Dairy No, 3370)**

Since an application is required to be filed for examining the prayers as to the reliefs and concessions sought, **this memo is rejected**, however giving liberty to the SRA to file separate application for reliefs and concessions.

That apart this memo is filed in IA No 1087/2022 which has already been disposed of on 13.10.2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**